

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT -I)  
NEW DELHI.

248/2017

In the matter of:

P. Commissioner of Income Tax, Delhi-6

...Petitioner

v.

ROC, Delhi, Resp. No.1, Shri Ram Prakash Agarwal  
(M/s. Mega Lube India Technology).

...Respondents

**SECTION:** Under Section 252(1)

**Order delivered on 12.12.2017**

**Coram**

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

**For the petitioner:**

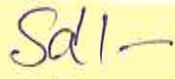
Zoheb Hossain, Adv.  
Sr. Standing Counsel for ITD  
Piyush Goyal, Adv.

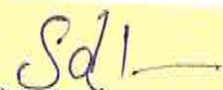
**For the respondent:**

**ORDER**

Ld. Standing Counsel for the Income tax department seeks some time to file proof in relation to the steps taken by the Deptt., in relation to the company which has availed Easy Exit Scheme based on which its name has been struck off. . Since the respondent ROC has also been served on 22.11.2017, ROC to respond immediately by filing a reply to this petition alongwith all the annexures and records pertaining to the Easy Exit Scheme filed by or on behalf of the company which has been struck off. However, other

respondents also to respond at the earliest i.e. on or before the next date of hearing with their reply. Appellant to file necessary tracking reports in relation to the service of notice of this appeal in relation to the respondent No. 2 to 4 by the next date of hearing which is fixed as 21<sup>st</sup> December, 2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

\*KCS\*